

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**RAJYA SABHA**

**UNSTARRED QUESTION No. 125**  
**ANSWERED ON THURSDAY, THE 20.07.2023**

**Vacancies of Judges in High Court of Andhra Pradesh**

125. Shri Kanakamedala Ravindra Kumar:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the sanctioned strength of the Judges of High Court of Andhra Pradesh;
- (b) the vacancies that exist in the High Court as on date;
- (c) the reasons for vacancies in the High Court; and
- (d) the details of the steps taken by Government to fill up the vacancies in the High Court?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE  
(SHRI ARJUN RAM MEGHWAL)**

(a) to (d):As on 14.07.2023, against the sanctioned strength of 37 Judges, 28 Judges are working in the Andhra Pradesh High Court leaving vacancies of 09 Judges. At present, 08 proposals of the Andhra Pradesh High Court are at various stages of processing between the Government and the Supreme Court Collegium. Further, recommendations from High Court Collegium are yet to be received in respect of remaining 01 vacancy in the High Court.

As per the existing Memorandum of Procedure for appointment of Judges of High Courts, the Chief Justice of the High Court is required to

initiate the proposal for filling up of vacancies of a Judge in a High Court six months prior to the occurrence of vacancies.

Filling up of vacancies in the High Courts is a continuous, integrated and collaborative process between the Executive and the Judiciary. It requires consultation and approval from various constitutional authorities both at state and central level. Government appoints only those persons as Judges of High Courts who are recommended by Supreme Court Collegium (SCC). While every effort is made to fill up the existing vacancies expeditiously, vacancies of Judges in High Courts do keep on arising on account of retirement, resignation or elevation of Judges and also due to increase in the strength of Judges.

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